

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABA
O.A.NO.966 of 1995.

Between

Dated: 20.12.95.

Kum. G.Vijayalakshmi

... Applicant

And

1. Assistant Director General, Medical, Medical Sates Depet,
Erragadda, Hyderabad.

... Respondent

Counsel for the Applicant : Sri. P.Rathaiah

Counsel for the Respondents : Sri. N.V.Raghava Reddy, Addl.
CGSC.

CORAM:

Hon'ble Mr. A.B. Gorthi, Administrative Member

Contd:...2/-

O.A. 966/95.

Dt. of Decision : 20-12-95.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

Heard learned counsel for both the parties. Admit.

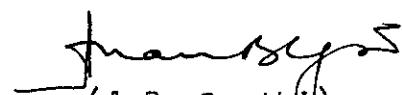
2. The applicant is the daughter of Late Shri G.Narasimha who died while serving as a Group-D employee in the Medical Stores Depot., Government of India, Hyderabad. On the death of the employee the mother of the applicant was given appointment on compassionate grounds. Unfortunately however the mother of the applicant became mentally deranged and is no longer retaining the employment given to her by the respondents. Although the applicant has three elder sisters they are all married and are not taking care of either the applicant or her mother. Thus the applicant is placed in a very unfortunate situation where she can neither look after herself nor take care of her mentally deranged mother. She has therefore approached the authorities concerned for giving her appointment on compassionate grounds. But her request was turned down.

3. In the reply affidavit the respondents stated that as the mother of the applicant was already given appointment on compassionate grounds and as the applicant herself is below the age of 18 years (which is the minimum ^{age for} ~~of~~ recruitment of government service) her request for compassionate appointment cannot be considered. The respondents seem to take note of the fact that the three elder sisters of the applicant are married.

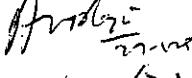
(24)

4. The facts of the case ~~do~~ disclosed a very pitiable situation in which the applicant is placed. The fact that three elder sisters are married should not come in the way of considering her case because the applicant's contention that the three married sisters are not taking care of herself ~~or~~ for her mother is not unbelievable. There is also a certificate rendered by the Superintendent of the Institute of Mental Health to the effect that Smt. Saraswathi (mother of the applicant) is suffering from Chronic Mental Illness. Thus the case of the applicant deserves to be examined objectively, ~~and medically~~. However as she is not yet 18 years old, she cannot be claim to be appointed immediately. In view of these circumstances, this OA is disposed of with the following directions:-

- a) As soon as the applicant ~~turns~~ 18 years old, she may apply to the respondents requesting appointment on compassionate grounds.
- b) Such application as soon as received will be have to be considered by the respondents keeping in view the above observations in this order and decision ~~.....~~ shall be communicated to the applicant within a period of three months of the date of receipt of her request.
- c) Should the applicant ~~be fully~~ aggrieved by the above mentioned order of the respondents she will be at liberty to approach this Tribunal in accordance with law.


(A.B. Gorthi)
Member (Admn.)

Dated : The 20th December 1995.
(Dictated in Open Court)


Dr. Reginald Gorthi

Typing

966/45

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A.B.GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 29/12/95

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN
966/45
O.A.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DESPATCH

- 3 JAN 1996

हैदराबाद बैच अधिकारी
HYDERABAD BENCH